

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/4

## ORDER SHEET

Original APPLICATION NO. 148 OF 2003

Applicant(s) Khyali Ram

Respondent(s) U.O. 2003

Advocate for Applicant(s) Mrs. Arjun Purohit

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>22-7-03</p> <p>Part II and III destroyed in my presence on 25.3.09 under the supervision of section officer (I) as per order dated 23/12/07.</p> <p>Section officer (Record)</p> <p><i>Copy down colygin on BITIS Army ser to RI to be vide no 198 to 200 dt 30/7/03 copy sent 30/7/03</i></p>	<p>25.7.03.</p> <p><u>Mrs. Arjun Purohit, Counsel for the applicant.</u></p> <p style="text-align: center;">Register put up in Court for admission on <u>28.07.03</u></p> <p style="text-align: center;"><b>REGISTRAR C.A.T. JODHPUR</b></p> <hr/> <p><u>Mr. Arjun Purohit Counsel for applicant.</u></p> <p>The Applicant has been transferred from Ratangarh to Hbar by the impugned order dated 3-7-2003 Annexure A-1. Learned counsel for the applicant says that the applicant may be permitted to file representation before the respondents for the cancellation of his transfer order and for the present, he cleave words to withdraw this application.</p> <p>Consequently, the application is dismissed as withdrawn. If the applicant makes representation before the respondents, the same shall be considered and disposed of within two weeks from the date of representation.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;"> <p><i>[Signature]</i></p> <p>(S.K. Malhotra) Member (A)</p> </div> <div style="text-align: center;"> <p><i>[Signature]</i></p> <p>(A.L. Gupta) Vice Chairman</p> </div> </div>

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